

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 28**

**CA 35/2024 In CP/141(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.04.2024**

NAME OF THE PARTIES:      MOHAQUE DEEPAK MEHRA V/s DISHTI  
INDUSTRIES PRIVATE LIMITED

Section 213 Sec. 241(1) Sec. 242(4) of the Companies Act, 2013

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**ORDER**

**CA No. 35/2024 –**

1. Mr. Neeraj Rathi, Advocate appeared for the Petitioner.
2. Adv. Fatema Tankiwala, Advocate i/b LJ Jaw appeared for the Respondent no. 4.
3. Mr. Rohan Agrawal, Advocate i/b Nankani & Associates appeared for the Applicant.
4. Mr. Rohit Shankar, Advocate appeared for the Airbnb India Pvt. Ltd.
5. Learned Counsel for the AIRBNB India Pvt. Ltd. appears and informed that information sought by order dated 22.03.2024 cannot be provided by them, but pertains to their parent which is based in Ireland.
6. Learned Counsel for the AIRBNB India Pvt Ltd. is directed to bring the copy of this order to the knowledge of parent Company. AIRBNB India Pvt. Ltd. is also directed to inform their parent Company so that they can file their reply in the matter.

7. Ireland VC shall file response to the question raised in para 6 of the order dated 22.03.2024 within three weeks. It may be noted that this property is stated to have been illegally leased out for renting by the Petitioners while this property belongs to Respondent no. 1 Company.
8. Learned Counsel for the Respondent is also directed to state on the affidavit that no consideration is received by them or their relative in relation to rental charges collected by AIRBNB Ireland VC from the occupier. Three weeks' time granted.
9. List this matter on **07.05.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna